

Removal of disparity in issue of Passes to Officers and Dependents

4845. SHRI SHEO NARAIN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway Officers are issued two types of complimentary Passes viz., one White 'A' and the other green;

(b) if so, the relative benefits attached to these two types of passes and which are the officers who are entitled to First Class 'A' passes; and

(c) the steps he proposes to take to remove this disparity and introduce one type of First Class Passes for all categories of officers in view of the Government's policy of socialistic pattern of society?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) Holders of First Class White 'A' passes are entitled to travel ACC on payment of 1/3rd the difference between First Class and First Class A.C.C., and also to carry additional luggage of 70 Kgs. per adult, and to travel by Mail train irrespective of distance. These facilities are not available for First Class Green Passes.

(c) The category of First Class 'A' pass holders is a diminishing one and in the course of time this disparity will cease to exist.

Steps taken to check corruption in Public dealing seats

4846. SHRI BATESHWAR HEM- RAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether at a meeting of Chief Vigilance Officers of all Ministries it was decided that as a preventive measure it would be useful to locate focal points of corruption and to take suitable steps to ensure that staff employed at such points is not allowed to continue there indefinitely;

(b) whether the Railway Board also decided that rotational transfers, especially in sections which have to deal with the public, should be effected as a rule; and

(c) if so, how many staff are working on public dealing seat for more than five years in the Commercial Branch of Allahabad Division?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) No Conference of Chief Vigilance Officers of all the Ministries of Govt. of India has been held recently. However, one such Conference was held in February, 1966 wherein it was decided that focal points of corruption in each organisation should be located and that the staff employed on such points should be transferred after a prescribed term of service, retention beyond which period should only be with the approval of the higher authority.

(b) The Railway Board had decided in 1957 that staff employed at points of public contacts should be rotated every three years. Later, this period was increased to 5 years in 1961. However, as a result of acceptance of the recommendations of Administrative Reforms Commission in 1970, the Railway Ministry had decided not to have any routine periodical transfers of its employees. Selective transfers, however, are still made of the staff who have stayed long at any station/post and have unsavoury reputation.

(c) Two clerks in Commercial Branch of D.S. Office, Allahabad, are working on public dealing seats for over 5 years. There has been no complaint against them so far. Information in respect of other staff working for more than 5 years on points of public contacts in the Commercial Branch of Allahabad Division as a whole is being collected and will be laid on the Table of House.

चित्तोड़गढ़ से कोटा तक रेल लाइन

4847. श्री श्याम सुन्दर सोमानी: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान में चित्तोड़गढ़ से कोटा तक रेलवे लाइन के लिये कितनी बार सर्वेक्षण हो चुका है और तत्संबंधी ब्यौरा क्या है ;

(ख) अब तक इस रेलवे लाइन का निर्माण-कार्य आरम्भ न करने के क्या कारण हैं ; और

(ग) इस पर कब तक कार्य आरम्भ करने का विचार है ?

रेल मंत्री (प्रो० मधु दंडवते) : (क) चित्तौड़गढ़ तथा कोटा के बीच बड़ी लाइन/मीटर लाइन की एक लाइन के निर्माण के लिये 1955-56 में प्रारम्भिक इंजीनरी एवं यातायात सर्वेक्षण किये गये थे। 1966 में नये सिरे से यातायात सर्वेक्षण किया गया था तथा पहले की रिपोर्ट का पुनर्मूल्यांकन 1970 में किया गया था।

(ख) और (ग): यह परियोजना अर्थ-क्षम नहीं पायी गयी थी। संसाधनों की कमी के कारण इस परियोजना के निर्माण पर फिलहाल विचार संभव नहीं होगा।

Broad Gauge Line between Talwara Township and Jawanwala Shehar

4848. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether any survey has been conducted to link Talwara Township with Jawanwala Shehar by Broad Gauge line after the construction of Pong Dam in river Beas; and

(b) if so, the details thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE): (a) No survey has been carried to link Talwara Township with Jawanwala Shehar.

(b) Does not arise.

Proposal to construct Platform and Waiting Room at Jawanwala Shehar

4849. SHRI DURGA CHAND: Will the Minister of RAILWAYS be pleased to state:

(a) whether his Ministry have any proposal to construct Railway platform and waiting room at Jawanwala Shehar Railway Station (Kangravally Railway) in view of the various representations sent to Government; and

(b) if, so, the salient features thereof?

THE MINISTER OF RAILWAYS (PROF. MADHU DANAVATE): (a) and (b) Jawanwala Shehar Railway Station on the Kangravally Narrow Gauge Railway is already provided with a rail level platform. There is no proposal to

construct a separate waiting room at this station. The Varandah provided around the station building serves as waiting area for passengers, since the number of passengers is small.

These facilities are considered adequate for the present.

Setting up a Bench of High Court of a neighbouring State in Goa, Daman and Diu

4850. SHRI EDUARDO FALEIRO: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) who are the individuals and/or organisations that have demanded the setting up of a full-fledged High Court in Goa; and

(b) what steps do Government propose to take in furtherance of the proposal of the Chief Minister of Goa, Daman and Diu that the Territory be provided with a Bench of a High Court of neighbouring State?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Demands for setting up of a full-fledged High Court in Goa have been received from the following:

(i) Goa, Daman & Diu Pradesh Congress Committee, Panaji, Goa.

(ii) The Goa, Daman & Diu Advocates' Association, Panaji, Goa.

(b) Government has yet to take a view in the matter.

मध्य प्रदेश में तेल शोधक कारखाने की स्थापना का प्रस्ताव

4851. श्री राघव जी : क्या पेट्रोलियम तथा रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मध्य प्रदेश सरकार ने राज्य में तेल शोधक कारखाने की स्थापना का प्रस्ताव भेजा है ; और

(ख) यदि हां, तो तत्संबंधी मुख्य रूप-रेखा क्या है और उस पर केन्द्रीय सरकार की क्या प्रतिक्रिया है और इस बारे में अब तक क्या प्रगति हुई है ?